

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232 – IA 5 of 2020
ITEM No.233 – IA 535 of 2020
in
CP(IB) 8 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Bonus Plastics Pvt Ltd
V/s
GopalaPolyplast Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the SRA : Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.
For the RP : Mr. Vishal Dave, Adv. a.w Nipun Singhvi, Adv.,
Mr. Rahul Bhavsar, Adv. & Mr. Mayur Jugtawat, Adv.
For the Respondent :Mr. Chetan Patel, PCS for R-6
Mr. Aditya Tripathi, for R-13
For the CGST & Excise : Ms. Bhumi Gandhi, for Ms. Maithili Mehta, Adv. in IA
535 of 2020

ORDER

IA 5 of 2020

None present for R-5, R-13, R-14 & R-19. Heard Ld. Counsel for the applicant.
Heard Ld. PCS for the R-6. Heard Ld. Counsel for R-13.

List for further consideration on 05.06.2024.

IA 535 of 2020

Heard Ld. Counsel for the SRA and Respondent. Proxy counsel for the Customs seeks time on the ground that arguing counsel is not available today. Counsel for the Custom department is directed to argue the matter on the next date of hearing, failing which necessary orders will be passed.

List for further consideration on 05.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)